

(S)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP No.....

M.L.Gehlot

UOI

Versus.....

Date of Order	Orders
15.5.2000	<p>OA 133/99</p> <p>Shri P.N.Jati, counsel for the applicant.</p> <p>Shri R.G.Gupta, proxy counsel for Shri S.S.Hasan, counsel for the respondents.</p> <p>Learned counsel for the applicant submits that this OA may be disposed of finally at the stage of admission by issuing necessary directions for disposal of the representation, which the applicant has filed on 19.11.98 and a copy of which is annexed with this OA at Annexure A/1.</p> <p>In view of the submissions made by the learned counsel for the applicant, we direct respondent No.3 to decide/dispose of the representation filed by the applicant on 19.11.98 (Annexure A/1), if the same has not already been decided, by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order. If the applicant is having any grievance after the disposal of the representation, he is free to approach this Tribunal for redressal of his grievance.</p> <p>With the above directions, this OA is disposed of at the stage of admission.</p> <p><i>Amul</i></p> <p>(N.P.NAWANI) MEMBER (A)</p> <p><i>Surjeet</i></p> <p>(S.K.AGARWAL) MEMBER (J)</p> <p><i>3/10/00</i></p>